international market go up, we increase the prices, and when they go down, we do not reduce the prices. Now, Sir, you would have seen that during the last one year, the prices have gone substantially high, but, even then, after October, I have not increased the prices of any one of these items. I have tried to maintain price stability. Of course, in that process, the deficit in our Oil Pool Account increased. Now, I have to bring down that deficit; and by the time we dismantle the adminstered price mechanism, *i.e.*, after 1st April, 2002, naturally, whatever happens in the international market will have its repercussions in the domestic market also, but, there too, for these two items, namely, kerosene and LPG, we will give some subsidy. For LPG, we will maintain the 15 per cent subsidy; and for kerosene, the 33 per cent subsidy will be maintained. So, we will try to take care of the concerns of the socially and economically down-trodden people.

**Extraction of oil in Gujarat**

*122. SHRI BRAHMAKUMAR BHATT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of wells of gas drilled in Gujarat during 1997-2001.

(b) the quantum of natural gas explored during the said period;

(c) the places where the exploration work is being undertaken;

(d) the time by which gas is likely to be extracted from there; and

(e) the quantum of crude oil and gas likely to be extracted from there?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK): (a) to (e) A Statement is laid on the Table of the House.

**Statement**

*Extraction of oil in Gujarat*

(a) and (b) Oil & Natural Gas Corporation Ltd. (ONGC) has drilled 579 wells during 1997-2001 out of which 431 were successful. Gas was found in association with oil in 404 wells and only Gas was found in 27 wells.

As far as private companies/joint ventures are concerned, a total of 17 wells were drilled during 1997-2001. Gas was found in association with oil in 7 wells and only Gas found in 10 wells drilled in Hazira field, which is located both onland and offshore.

Reserves of Natural Gas do not get directly established on completion of the drilling of a well but require detailed geo-technical assessments, which may in some cases lead to reprocessing of seismic data, reinterpretation and further drilling of wells, which is an ongoing process.

(c) 2D and 3D seismic surveys and exploratory drilling are being carried out by ONGC in eight districts, *viz.* of Mehasana Ahmedabad, Gandhinagar, Kheda, Anand, Vadodra, Bharuch and Surat. As far as private companies/joint ventures are concerned, exploration work is being undertaken in three districts, *viz.* Vadodara, Bharuch and Khambat.

(d) and (e) The likely time of extraction of oil and gas and the extractable quantum depend on the results of the exploratory inputs and their evaluation as also techno-economic considerations, for which no time frame can be specified.

SHRI BRAHMAKUMAR BHATT: Sir, in his reply, the hon. Minister has explained that out of the 579 wells that were drilled, 431 were successful, and only gas was found in 27 wells. However, so far as the private companies are concerned, they drilled 17 wells and all were successful. The period given here is from 1997 to 2001. It means that by this time, the number of wells that were drilled must have been given gas or gas along with oil. In that case, why is the commitment given by the Central Government to the Gujarat Government for giving gas to the Power Projects is not being fulfilled? They are not getting gas, as committed by the Central Government. As a result of that, there is a breakdown in the power generation. On the other hand, there is a hue and cry from the farmers because they say that they are not getting electricity as per the commitment of the Gujarat Government. Therefore, my question to the hon. Minister is this, in view of the fact that this amount of gas has already been extracted from the Gujarat wells, why are the power

houses of Gujarat being starved of gas? Why are you not giving gas as per your commitment? As a result of that, the power companies, including the Ahemdabad Electricity Company, have resorted to power shutdown. Therefore, I would like to know from the hon. Minister whether the Central Government would fulfil the commitment which was given to Gujarat from where the gas was found out, but which is being given to the States other than Gujarat. Will the hon. Minister explain this first?

SHRI RAM NAIK: Sir, I would first try to clear the misunderstanding of the hon. Member that out of the 579 wells that were drilled by the Oil & Natural Gas Corporation (ONGC), only 431 were successful; but and out of the 17 wells that were drilled by private companies, all were successful.

Joint venture fields which were given to joint-venture private companies were the discovered fields. When the discovered field is there, you get whatever oil or gas is there. On the other hand, what the ONGC had done was an exploratory work. There we may or may not get gas or oil. That is the qualitative difference between these two.

Now, about the reduction in the gas supplied to Gujarat. Sir, whatever gas is available as of now, is being distributed equally. As the Gujarat fields have been aging, their gas production is also getting reduced. Since gas production is getting reduced, there have been cuts applied to privileged customers of LPG pipleline. We are facing the same situation in Delhi also. When the new gas fields and gas wells are found out and they become commercially viable, then only increased gas can be suplied. Otherwise whatever reductions, have been made, they have been made equally so that no one should suffer.

Since the gas is from Gujarat, yes Gujarat has also its claim. But it is a national gas. I come from Mumbai. Mumbai High is producing 60 per cent of oil and gas, but the major portion of this goes to other States. So, I do not look at it from that angle. Of course, what has been assured, will be given when more gas is made available. Till then the cuts will have to be applied.

SHRI BRAHMAKUMAR BHATT: Sir, the hon. Minister had committed to the Gujarat Chief Minister that 2.5 mscmpd gas will be supplied to the 650 mw power project. The actual requirement for the project will be 3.5 mscmpd. I view of the situation that the hon. Minister has explained, he is not giving the gas as per the commitment. I would like to know whether he will be able to give the gas for the power project for which he has made a commitment.

SHRI RAM NAIK: Sir, in the case of gas, commitments are always made in advance of the actual availability of gas, as power projects and other factories are built. As we are exploring the gas, in expectation of the gas which is likely to come, commitments are made. Sometimes even the power plants are also delayed. So, based on that, the system of supplying the gas has been developed. There are two aspects to it. One is the committed and the other is the fall-back. Fall-back gas is also given. On the basis of how much gas is available, we are distributing it. Of course, commitment is there, but actual distribution is made on the basis of the availability of gas.

श्री ललित भाई मेहता: सर, आठवीं पंचवर्षीय योजना के दौरान योजना आयोग ने गुजरात में 12 सौ मेगावाट गैस पर आधारित बिजली उत्पादन की रेकमन्डेशन की थी और उसके तहत यह निर्णय लिया गया था कि गुजरात को यह गैस उपलब्ध कराई जाएगी। लेकिन उसके बाद जो परिस्थिति हुई उसमें गुजरात के प्रोजक्ट पीपावाव को गैस देने के बजाए गांधार पावर प्रोजक्ट को, जो सेंट्रल सेक्टर में आता है, उसको गैस दी गई। अब आठ सालों के बाद मंत्री जी ने बताया है कि गैस का उत्पादन बढ़ नहीं रहा है। मेरे पास जो आंकड़े हैं, 1990-1991 से लेकर 1997-98 तक के, उनमें यह बताया गया है कि गैस का उत्पादन बढ़ रहा है। मेरे पास 1997 के बाद के आंकड़े नहीं हैं। आप की 8 सितम्बर को गुजरात के मुख्य मंत्री के साथ जो बैठक हुई, उस में आप ने यह निर्णय कर के बताया कि पहली जनवरी, 2001 से पीपावाव के लिए आप को और अधिक 1 मिलियन क्यूबिक मीटर गैस दी जाएगी। वह अभी नहीं दी जा रही है। इस का क्या कारण है? इस का कारण जैसा कि आप बता रहे हैं यह है कि जब गैस का उत्पादन होगा, उस के बाद देंगे। तो उस वक्त आप ने जो कमिटमेंट किया है गुजरात के मुख्य मंत्री के साथ यह किस आधार पर किया था?

श्री राम नाईक: मैंने यह कहा था कि जैसे ही यह उपलब्ध होगी, हमारी प्राथमिकता वहां देने की होगी। जिस प्रकार से गैस आती है, उस में जो प्रायरिटीज तय करनी है, उस में वह है,

मुख्य मंत्री जी को मैंने यह कहा था। अब गुजरात में सब जगह अभी उत्पादन कम हो रहा है, ऐसा नहीं है। जो मेजर फील्ड्स हैं, उन की एजिंग के कारण क्योंकि हरेक फील्ड की 25 साल की मर्यादा होती है, यह उस के कारण कम हो रहा है। लेकिन हम नए-नए फील्ड खोज रहे हैं और जैसे उत्पादन बढ़ेगा और जो फर्स्ट कमिटमेंट पूरा करना है, उस में यह होगा।

श्री राजू परमार: सभापति महोदय, मैं आप के माध्यम से माननीय मंत्री जी से पूछना चाहूंगा कि गुजरात को 10 लाख क्यूबिक मीटर गैस देने का आप ने कमिटमेंट किया है, लेकिन आज गुजरात को 5 लाख क्यूबिक मीटर गैस दिया जाता है और जिस कट की आप बात कर रहे हैं वह 50 परसेंट कट आप ने सिर्फ गुजरात के लिए दिया है। उस की वजह से वहां के पावर प्रोजेक्ट में जितनी बिजली पैदा होनी चाहिए, वह नहीं हो पा रही है। किसानों को गुजरात गवर्नमेंट 5-6 घंटे बिजली दे पाती है। इन सब प्रॉब्लम्स की वजह से हमारे मुख्य मंत्री यहां आए थे और इन्होंने उन को एश्योर्ड किया है। तो मैं जानना चाहूंगा कि क्या 50 परसेंट कट आप ने ज्यादा नहीं किया है?

श्री राम नाईक: सभापति जी, आंकड़ा मेरे सामने इस समय नहीं है, लेकिन मैं आप को देखकर जरूर बताऊंगा कि जो भी कमी हम ने की है, वह केवल गुजरात में की है, ऐसा नहीं है। मैंने कहा कि जहां-जहां उस पाइप लाइन के जरिए गैस जाती है वहां पर प्रपोर्सनिटली कम की है और यह हरेक को मन में लगता है कि हमारे यहां नहीं मिल रही है। सब ने कहा है, दिल्ली वालों ने भी कहा है और रास्ते में जितने मेजर स्टेशंस हैं, वहां भी कहा गया है। सभापति जी, ज्यादा गैस निकालना ही इस का एक रास्ता है। दुर्भाग्य से 7-8 साल में इस ओर जितना ध्यान देना चाहिए था, वह नहीं गया है। अभी हम ने एन०ई०एल०पी० की एक नई स्कीम ली है जिस के तहत हम ने 47 नए ब्लॉक्स दिए हैं और गुजरात व खम्बाइत क्षेत्र में नई-नई जगह पर ऑयल और गैस मिल रही है। राजस्थान में भी मिल रही है। एन०ई०एल०पी० के जरिए यह काम जैसे-जैसे तेजी से बढ़ेगा, निश्चित तौर पर आज की शार्टेज कम होगी और उस में गुजरात पर अन्याय नहीं होगा। इतना ही नहीं बल्कि गुजरात को पहले से जो लाभ मिलता आया है, वह आगे भी मिलता रहेगा।

PROF. (SHRIMATI) BHARATI RAY: Mr. Chairman, Sir, the Minister, in his replies to part (a) and (b) has said that the ONGC had drilled 579 wells. May I know from the Minister whether all these wells are in Gujarat? Under the new policy, NELP, it has been reported that very few companies have made a bid for drilling wells in India. The well-known overseas companies have not come.

According to some reports, only very few State-owned companies have made a bid for 19 blocks due to bureaucratic obstructions as well as stagnation in oil and gas production. That is why these companies were not interested in taking up exploration work in India. It is very expensive to depend only on imported petroleum products and spend our precious foreign exchange. May I know from the Minister what facilities or better opportunities are being offered to the overseas companies and State-owned companies to attract them for exploration work?

SHRI RAM NAIK: In the last two NELP rounds, we have given 47 blocks. Yes, it is true that some major companies, international companies, did not bid. Now they have their own system of arrangement. We have got 47 bids. We have given them. Some of them are foreign companies. Some of them are small. One Neeko Company has made discovery at three places. We have given those who have come. I am sure that even the small ones will contribute because their interests and the interests of major companies are different. Presently, in the international scene, major companies are getting disintegrated; they are coming together also. So, probably, due to that, they would not have participated in the Indian bidding. That is what I can say. But, if major companies have not given their bids, it does not mean, we have not given anything. We have got the bids and we have given them. And we are trying to improve our situation.

So far as delays and bureaucratic issues are concerned, bureaucratic delays have become matters of the past. There is no delay now.

On the last question about the LPG line, we saved about Rs. 87,000. There was no cost overrun. We completed it one month in advance. We are trying to imrprove and bring out a system which is effeient.

**श्री अनन्तराय देवशंकर दवे**: सभापति जी, सबसे पहले तो मैं माननीय मंत्री जी को बहुत-बहुत धन्यवाद देता हूं कि उन्होंने बहुत अच्छा काम किया, 580 ड्रिलिंग गुजरात में की है और सबमें से गैस और आयल मिले हैं। अभी आपने बताया कि प्रोडक्शन कम होता जा रहा

है, मैं आपको आपके डिपार्टमेंट ने जो खत लिखा है, उसमें से बताना चाहता हूं। उसमें है कि:—

"There is no doubt that the gas availability from Tapti base has gone up to around 5.2 M.M.F.C.N.D. against the original estimate of 4.2." वहां पहले जो 4.2 था, अब प्रोडक्शन बढ़ रहा है। अभी आपने बहुत कुछ बताया कि 27 कुओं में से गैस नकली है, प्राइवेट पार्टियों ने ड्रिलिंग किया है, उसमें से 7 में से निकली है, स्पेसिफिक डाटा आपने बनाने की बात की है, कोई टाइम बाउंड आप नहीं बता सकेंगे, लेकिन मैं जानना चाहता हूं कि गुजरात के लिए आपने जो कमिट्मेंट दिया है, जब फारमेलिटीज़ ओवर हो जाएं, तो उसके मुताबिक आप गुजरात के पिपावा प्रोजेक्ट के लिए 3.25 एम०एम०एफ०सी०एन०डी० आप देंगे? मेरे प्रश्न का 'ख' भाग है कि आज तक गुजरात को जो रायल्टी मिल रही है, उसके लिए एक कमेटी बैठाई गई थी और उसकी रिपोर्ट आ गई है, तो आप हमें यह बताएं कि कम से कम यह निर्णय आप कब करेंगे।

**श्री राम नाईक:** सभापति जी, दो सवाल पूछे गए हैं। मैं पहले रायल्टी के बारे में बताना चाहूंगा। 1999 में रायल्टी 578 थी जिसको उसके बाद 1 दिसम्बर, 1999 को, 2 मई, 2000 को और फिर 9 अगस्त, 2001 को 3 दफा में 272 रुपए बढ़ाया गया।

**श्री अनन्तराय देवशंकर दवे:** इसीलिए तो आपको धन्यवाद दिया है कि आपने गुजरात को दिया है, हम 'न' नहीं कह रहे लेकिन हम कहते हैं कि यह ऐडहॉकिज्म बंद कीजिए और कोई फार्मूला बनाकर दे दीजिए।

**श्री राम नाईक:** 850 हमने रायल्टी दी है और यह ऐडहॉकिज्म समाप्त करने के लिए हमने एक इंटर मिनिस्ट्रियल कमेटी बनाई थी, उसकी रिपोर्ट कल ही आफिशयली मेरे पास आई है। That report will be discussed. उसके बारे में सभी राज्यों से पहले हमने सलाह-मश्विरा किया है, बातचीत की है और वह जो रिपोर्ट अभी आई है, इसे जल्दी से जल्दी कराकर मैं ऐडहॉकिज्म के मामले को निश्चित तौर पर समाप्त करने की कोशिश करूंगा। दूसरा जो पिपावा के लिए गैस देने की बात है, मैंने कहा कि इस समय पिपावा या मुख्यतः ताप्ती फील्ड थोड़ी चर्चा में है, अखबारों में भी यह चर्चा में है क्योंकि वहां जो ऑपरेटर्स हैं, वहां ONGC, Reliance, Enron, इन तीनों के फील्ड हैं। उनमें से Enron has decided to exit. The British Gas has decided to purchase.

इनकी थोड़ी आपस में चर्चा चल रही है। उनकी चर्चा पूरी हो जाने के बाद जब फैसला हो जाएगा तब प्रोडक्शन बढ़ेगा और जब प्रोडक्शन बढ़ेगा तो निश्चित तौर पर पिपावा को दिया जाएगा।

**श्री नरेन्द्र मोहन:** सभापति महोदय, मंत्री जी ने बताया है कि गुजरात में गैस के नए कुएं खोदे गए हैं और वहां से जो गैस निकली और निकल रही है, उनके बारे में कई राज्यों से उन्होंने बात की है। मैं मंत्री महोदय से जानना चाहूंगा कि किन-किन राज्यों से उन्होंने बात की है और किस राज्य ने क्या मांग प्रस्तुत की है? गुजरात से जो गैस निकलती है, वह उत्तर प्रदेश भी जाती है। क्या मंत्री जी यह बता सकेंगे कि कितने प्रतिशत गैस उत्तर प्रदेश जाती है और कितने प्रतिशत गैस अन्य राज्यों को जाती है?

**श्री राम नाईक:** हालांकि यह सवाल इसी प्रश्न से निकलता है लेकिन अभी मेरे पास इसकी जानकारी नहीं है। मैं माननीय सदस्य को लिखित रूप में इसकी जानकारी भिजवा दूंगा।

*123. *[The questioners (Shri Sukhdev Singh Libra and Sardar Gurcharan Singh Tohra) were absent, for answer, vide page 24 infra]*

*124. *[The questioner (Shri Satish Pradhan) was absent, for answer, vide page 25 infra]*

**Major Irrigation Projects in Orissa**

*125. SHRI ANANTA SETHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the name and the number of multipurpose, multi-State and major irrigation projects under execution in Orissa;

(b) the scheduled date of their completion and progress thereof as on date;

(c) the irrigation and power potential of these projects;

(d) to what extent Orissa, West Bengal, Andhra Pradesh, Jharkhand and Chhattisgarh would be benefited by these projects;

(e) the number of people affected, villages submerged by these projects; and

(f) the compensation paid to the affected people?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) to (f) A Statement is laid on the Table of the House.